

[Secretary]

of the Rules of Procedure and Conduct of Business in the Rajya Sabha; I am directed to return herewith the Assam Appropriation (No.2) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 21st December, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

18.01 hrs.

PAPERS LAID ON THE TABLE

--contd.

NOTIFICATIONS UNDER ESSENTIONAL SERVICES MAINTENANCE (ASSAM) ACT, 1980 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980 as amended by the Essential Services Maintenance Act, 1981:

- (i) Assam Government Notification No. PLA. 334/80/220 published in Assam Government Gazette dated the 10th April, 1981, declaring services in connection with the production, supply and distribution of water and electricity including the services under the Assam State Electricity Board constituted under the Assam State

Electricity Supply Act, 1948, to essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980.

- (ii) Assam Government Notification No. PLA.583/81/10 published in Assam Government Gazette dated the 14th August, 1981 declaring services in connection with the production, supply and distribution of electricity including the services under the Assam State Electricity Board constituted under the Electricity Supply Act, 1948, to be essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980, as amended by the Essential Services Maintenance Ordinance, 1981.

(2) A statement (Hindi and English versions) giving reasons for delay in laying the Notifications mentioned at (1) above. [Placed in Library See. No. LT- 3261/81.]

18.02 hrs.

DISCUSSION RE: SITUATION ARISING OUT OF KILLING OF HARIJANS IN DEHOLI VILLAGE, UTTAR PRADESH

MR. CHAIRMAN : The House will take up discussion under Rule 193 on the unfortunate incident that took place in Deholi Village. Now, there are so many Members who have made requests to participate in this discussion. Therefore, I would request the Members to be conscious about the time so that a maximum number may parti-